

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 30/2006
CA. NO.

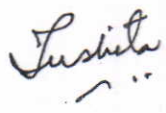
PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016**

NAME OF THE COMPANY: M/s. Jaimahal Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

1.	Abhishek K. Rao, Adv.	}	for Petitioners	
2.	Tushita Ghosh, Adv. for Prime Legal India			

ORDER

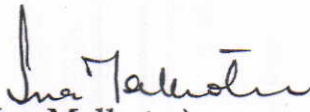
A request for adjournment is being made by the petitioner's counsel. Letter of adjournment had been circulated and the same is not opposed by the Id. Senior Counsel for the respondents.

2. This Bench is also apprised that in a proceeding before the Hon'ble Apex Court, certain issues decided would have a bearing on the case, more specifically in respect of its maintainability which has been raised vide CA 23/2016. In view of the same, it would be expedient to decide CA 23/2016.

Contd/-.....

✓

3. Be listed for arguments on ~~23~~ 23.09.2016.
4. In the event of this application being dismissed, the main petition shall be taken up for further arguments.
5. Parties are therefore directed be ready for final arguments.


(Ina Malhotra)
Member Judicial